GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
STARRED QUESTION NO. *242

TO BE ANSWERED ON THE 13TH MARCH, 2018 /PHALGUNA 22, 1939 (SAKA)

MOB LYNCHING INCIDENTS

***242. SHRI MD. BADARUDDOZA KHAN:**
SHRI MOHD. SALIM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been a series of mob lynching incidents of minorities in the country;

(b) if so, the details thereof including the victims of such incidents reported during each of the last three years and the current year, incident-wise;

(c) whether the criminals associated with the lynching have been identified and booked;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the measures taken by the Government to curb such heinous crimes/ incidents?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (e): A Statement is laid on the table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. *242 FOR 13.03.2018 REGARDING MOB LYNCHING INCIDENTS.

(a) to (d) : The National Crime Records Bureau (NCRB) does not maintain specific data with respect to mob lynching incidents (involving minorities) in the country.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protect life and property rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Advisories have been issued by Ministry of Home Affairs to States/ UTs from time to time, which are available in the Ministry's website viz www.mha.nic.in. These, inter alia, clearly require the State Governments/UTs to maintain law and order and ensure that any person who takes law into his/her own hands is dealt with promptly, and punished as per law. States have been advised that there should be no tolerance at all for such persons and full majesty of law must come to bear on them, without exception.

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Annexure

Lynching of people (2014-2017)as on 07.03.2018

Sl. No.	Name of the State/UT	No. of cases				Persons died	Persons arrested
		2014	2015	2016	2017		
1	ANDHRA PRADESH	Nil	Nil	Nil	Nil	Nil	Nil
2	ARUNACHAL PRADESH						
3	ASSAM	15				15	100
4	BIHAR	NA	NA	NA	NA	NA	NA
5	CHHATTISGARH	NA	NA	NA	NA	NA	NA
6	GOA	NA	NA	NA	NA	NA	NA
7	GUJARAT	Nil	Nil	Nil	Nil	Nil	Nil
8	HARYANA	Nil	Nil	Nil	Nil	Nil	Nil
9	HIMACHAL PRADESH	Nil	Nil	Nil	Nil	Nil	Nil
10	JAMMU & KASHMIR	Nil	Nil	Nil	1	1	N.A.
11	JHARKHAND	Nil	2	1	5	11	55
12	KARNATAKA	NA	NA	NA	NA	NA	NA
13	KERALA	Nil	Nil	Nil	Nil	Nil	Nil
14	MADHYA PRADESH	NA	NA	NA	NA	NA	NA
15	MAHARASHTRA	1	Nil	Nil	Nil	1	21
16	MANIPUR	NA	NA	NA	NA	NA	NA
17	MEGHALAYA	2	4	Nil	Nil	8	NA
18	MIZORAM	Nil	Nil	Nil	Nil	Nil	Nil
19	NAGALAND	2				2	2
20	ODISHA	NA	NA	NA	NA	NA	NA
21	PUNJAB	Nil	Nil	Nil	Nil	Nil	Nil
22	RAJASTHAN	2	Nil	Nil	1	4	17
23	SIKKIM	NA	NA	NA	NA	NA	NA
24	TAMIL NADU	Nil	Nil	Nil	Nil	Nil	Nil
25	TELANGANA	Nil	Nil	Nil	Nil	Nil	Nil
26	TRIPURA	Nil	Nil	Nil	1	1	Nil
27	UTTAR PRADESH	1	1	0	1	2	22
28	UTTARAKHAND	NA	NA	NA	NA	NA	NA
29	WEST BENGAL	NA	NA	NA	NA	NA	NA
30	A & N ISLANDS	NA	NA	NA	NA	NA	NA
31	CHANDIGARH	Nil	Nil	Nil	Nil	Nil	Nil
32	D & N HAVELI	NA	NA	NA	NA	NA	NA
33	DAMAN & DIU	Nil	Nil	Nil	Nil	Nil	Nil
34	DELHI	NA	NA	NA	NA	NA	NA
35	LAKSHADWEEP	Nil	Nil	Nil	Nil	Nil	Nil
36	PUDUCHERRY	NA	NA	NA	NA	NA	NA
	GRAND TOTAL (ALL INDIA)	40				45	217

N.A.:Information not sent by the State**$**: Assam and Nagaland has not furnished year-wise data